

Bill No. 105 of 2026

**THE ANDHRA PRADESH REORGANISATION (AMENDMENT)
BILL, 2026**

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BILL

further to amend the Andhra Pradesh Reorganisation Act, 2014.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2026.

Short title and
commencement.

5 (2) It shall be deemed to have come into force on the 2nd day of June, 2024.

Amendment of
Act 6 of 2014.

2. In the Andhra Pradesh Reorganisation Act, 2014, in section 5,—

(a) in sub-section (2), for the words “and there shall be a new capital”, the words “and Amaravati shall be the new capital” shall be substituted;

(b) the *Explanation* shall be numbered as *Explanation 1* thereof and after *Explanation 1* as so numbered, the following *Explanation* shall be inserted, 5
namely:—

‘*Explanation 2.*—For the purposes of sub-section (2), the expression “Amaravati” includes the capital city areas notified under the provisions of the Andhra Pradesh Capital Region Development Authority Act, 2014.’.

10 Andhra Pradesh
Act 11 of 2014.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Reorganisation Act, 2014 (hereinafter referred to as the said Act) was enacted to provide for the reorganisation of the erstwhile State of Andhra Pradesh and for matters connected therewith. The provisions of section 5 of the said Act provide that on and from the appointed day, Hyderabad shall be the common capital for the States of Telangana and Andhra Pradesh for such period not exceeding ten years, after which Hyderabad shall be the capital of the State of Telangana and there shall be a new capital for the successor State of Andhra Pradesh.

2. Subsequent to enactment of the said Act, the Government of Andhra Pradesh, after due consideration, consultation, and planning, identified and notified “Amaravati” as the new capital of that State. Significant administrative and legislative measures have been undertaken, besides the infrastructural developments in and around Amaravati, with the objective of establishing it as the capital of the State of Andhra Pradesh.

3. The Legislative Assembly of Andhra Pradesh passed a Resolution on the 28th March, 2026 requesting the Government of India for amending section 5 of the said Act, so as to incorporate the name of “Amaravati” as the new capital of the successor State of Andhra Pradesh.

4. Accordingly, in order to give effect to the said Resolution of the Legislative Assembly of Andhra Pradesh and to provide statutory clarity regarding the capital of the State of Andhra Pradesh, it is proposed to amend sub-section (2) of section 5 of the said Act to incorporate the name of “Amaravati” therein as the new capital of the State of Andhra Pradesh with effect from the 2nd day of June, 2024.

5. The Bill seeks to achieve the above objectives.

NEW DELHI;

AMIT SHAH.

The 30th March, 2026.

ANNEXURE

EXTRACT FROM THE ANDHRA PRADESH REORGANISATION ACT, 2014

(6 OF 2014)

* * * * *

Hyderabad to be
common capital
for States of
Telangana and
Andhra Pradesh.

5. (1) *

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(2) After expiry of the period referred to in sub-section (1), Hyderabad shall be the capital of the State of Telangana and there shall be a new capital for the State of Andhra Pradesh.

Explanation.—In this Part, the common capital includes the existing area notified as the Greater Hyderabad Municipal Corporation under the Hyderabad Municipal Corporation Act, 1955.

Hyderabad Act
No. 2 of 1956.

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further to amend the Andhra Pradesh Reorganisation Act, 2014.

(Shri Amit Shah, Minister of Home Affairs and Cooperation)